

**Status of implementation of recommendations contained in the Fortieth Report of the Department-related Parliamentary Standing Committee on Coal and Steel**

THE MINISTER OF STATE IN THE MINISTRY OF MINES; AND THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): Sir, I make a statement regarding Status of implementation of recommendations contained in the Fortieth Report of the Department-related Parliamentary Standing Committee on Coal and Steel on Demands for Grants (2018-19) pertaining to the Ministry of Coal.

**Status of implementation of recommendations/observations contained in the Thirtieth Report of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment**

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, on behalf of Dr. Virendra Kumar, I make a statement regarding Status of implementation of recommendations/observations contained in the Thirtieth Report of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment on Demands for Grants (2016-17) pertaining to the Ministry of Minority Affairs.

**Status of implementation of recommendations/observations contained in the One Hundred and Thirty-ninth Report of the Department-related Parliamentary Standing Committee on Commerce**

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): Sir, I make a statement regarding Status of implementation of recommendations/observations contained in the One Hundred and Thirty-ninth Report of the Department-related Parliamentary Standing Committee on Commerce on 'Impact of Goods and Services Tax (GST) on Exports' pertaining to the Department of Commerce, Ministry of Commerce and Industry.

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**MOTION FOR ELECTION TO THE MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY (MPEDA)**

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): Sir, I move the following Motion:—

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Marine Products Export Development Authority Act, 1972 (13 of 1972), read with sub-rule (1) of Rule 4 of the Marine Products Export Development Authority Rules, 1972, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House, to be a member of the Marine Products Export Development Authority".

*The question was put and the motion was adopted.*

MR. CHAIRMAN: Hon. Members, certain Members have given notices under Rule 267 and I have not permitted any one of them. They can give notice under relevant rules and then these can be discussed separately, provided there is order. ...*(Interruptions)*... Please sit down.

SHRI DEREK O'BRIEN (West Bengal): Sir, ...*(Interruptions)*...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, the country ...*(Interruptions)*...

MR. CHAIRMAN: Nothing is going on record. This is not the parliamentary way of functioning. ...*(Interruptions)*...

प्रो. राम गोपाल यादव (उत्तर प्रदेश): \*

MR. CHAIRMAN: Nothing should go on record. ...*(Interruptions)*...

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश): \*

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): \*

MR. CHAIRMAN: This is not the way, Mr. Ragesh. Please go back to your seats. ...*(Interruptions)*... Please sit down. This is not the way. You can discuss all the issues. ...*(Interruptions)*... Let everyone sit down. All issues can be discussed under relevant rules. ...*(Interruptions)*... Nothing shall go on record.

SHRI ANAND SHARMA: \*

SHRI BHUBANESWAR KALITA: \*

MR. CHAIRMAN: All issues can be discussed provided there is order. ...*(Interruptions)*... The House is adjourned till 2.00 p.m.

*The House then adjourned at thirteen minutes past eleven of the clock.*

*The House reassembled at two of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*